

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (CrI.) No. 314/2021

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR PURSUING THE REPORT SUBMITTED BY THE COMMITTEE.
IA No. 94889/2021 - ADMISSION OF NEW EVIDENCE
IA No. 13941/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 92735/2021 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P.(C) No. 826/2021 (PIL-W)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 95190/2021, FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 110055/2021
IA No. 110055/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 95190/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 909/2021 (PIL-W)W.P.(C) No. 861/2021 (PIL-W)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 98705/2021, IA No. 98705/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 855/2021 (PIL-W)

(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 93119/2021
IA No. 93119/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 849/2021 (X)W.P.(C) No. 853/2021 (X)W.P.(C) No. 851/2021 (PIL-W)

(FOR INTERVENTION APPLICATION ON IA 100403/2021
IA No. 100403/2021 - INTERVENTION APPLICATION)

W.P.(C) No. 829/2021 (PIL-W)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 89918/2021 AND FOR EXEMPTION FROM FILING O.T. ON IA 89919/2021)

W.P.(C) No. 850/2021 (X)W.P.(C) No. 848/2021 (X)

W.P.(C) No. 890/2021 (PIL-W)

(FOR STAY APPLICATION ON IA 97803/2021
FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 104702/2021

Date : 20-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Mihir C. Naniwadekar, Adv.
Mr. Rahul Unnikrishnan, Adv.
Mr. Abhinav Sekhri, Adv.
Mr. Rangoli Seth, Adv.
Urinda Bhandari, Adv.
Ms. Ayushi Rajput, Adv.
Ms. Radhika Dhanotia, Adv.
Mr. Prateek K. Chadha, AOR
Mr. Dinesh Dwivedi, Adv.
Mr. A. Gupta, Adv.
Mr. Tanmay Singh, Adv.
Amala Dasarathi, Adv.
Mr. Eklavya Dwivedi, Adv.
Ms. Anandita Mishra, Adv.
Mr. Krishnesh Bapat, Adv.
Ms. Monika Dwivedi, Adv.
Ms. Natasha Maheshwari, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. C.U. Singh, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Nizam Pasha, Adv.
Ms. Vidusshi, Adv.
Mr. Zubin, Adv.
Mr. Shourya Dasgupta, Adv.
Mr. Bharat Gupta, Adv.
Ms. Tanvi Tuhina, Adv.
Mr. Aman Naqvi, Adv.
Mr. Dhruv Bhatnagar, Adv.
Hafsa Khan, Adv.
Mr. Bhatat Gupta, Adv.
Mr. K. John, Adv.
Ms. Rupali Samuel, Adv.
Mr. Lzafeer Ahmad, Adv.

Mr. Narendra Mishra,
Petitioner-in-person

Ms. Resmitha R. Chandran, AOR
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Mr. Hardik Vashisht, Adv.

Mr. Mishra Saurabh, AOR
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Mr. Colin Gonsalves, Sr. Adv.
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Mythili Srinivasamurthy, Adv.
Mr. Rohit Saini, Adv.
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Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.
Mr. Tushar Bathija, Adv.

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Mr. Shyam Divan, Sr. Adv.
Mr. Rahul Narayan, AOR
Ms. Samiksha Godiyal, Adv.
Ms. Ria Singh Sawhney, Adv.
Ms. Udayaditya Banerjee, Adv.
Mr. Govind Manoharan, Adv.
Ms. Sugandha Yadav, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Ms. Aishwarya Bhati, ASG
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Mr. Amit Sharma, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Ankur Talwar, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Gurmeet Singh Makkar, AOR
Mr. B.V. Balaram Das, AOR
Mr. M.K. Maroria, Adv.
Mr. Sarad Kumar Singhania, Adv.

Mr. Suhaan Mukerji, Adv.
Mr. Nikhil Parikshith, Adv.
Mr. Vishal Prasad, Adv.
Mr. Abhishek Manchanda, Adv.
Mr. Sayandeep Pahari, Adv.
Mr. Tanmay Sinha, Adv.

for

M/S. PLR Chambers & Co., AOR

Mr. Rakesh Dwivedi, Sr. Adv.
Ms. Preetika Dwivedi, AOR

Mr. Milind Kumar, AOR

Mr. Varun Sinha, Adv.
Mr. Rajiv Shankar Dvivedi, AOR
Mr. Rakesh Mudgal, Adv.
Ms. Pratibha Sinha, Adv.
Ms. Arti Dvivedi, Adv.
Mr. Rishabh Jain, Adv.
Mr. Sushant Kumar Sarkar, Adv.
Mr. Abinash Kumar, Adv.

Mr. Ajay Pal, AOR

Mr. Vishal Meghwal, Adv.

Ms. Suman, Adv.

Ms. Deepanwita Priyanka, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to order dated 27.10.2021, the learned Overseeing (Retd.) Judge has submitted an Interim Report requesting therein for extension of time to submit the final report, till 20.06.2022.
2. Taking into consideration the said request made in the Interim Report, we deem it fit to extend the time, as sought.
3. The Technical Committee is directed to expedite examination of the Mobiles/Devices received by it, preferably within a period of four weeks and submit a report to the learned Overseeing Judge.
4. The learned Overseeing Judge is requested to send the Report as early as possible.
5. List the matters in the end of July, 2022.
- 6 Mr. Kapil Sibal, learned Senior counsel appearing on behalf of the petitioner in W.P.(C) No. 851/2021 prays for and is permitted to file additional documents pertaining to some subsequent developments.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)